

**Compensation for the land acquired  
by ONGC at Kharsang Oilfield,  
Arunachal Pradesh**

550. SHRI NYODEK YONGGAM: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what is the total area of land acquired by the ONGC at Kharsang Oilfield of Changlang District of Arunachal Pradesh for the production and exploration of oil and for setting up other establishments; and

(b) whether compensation has been paid thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALAVIYA): (a) and (b) ONGC has not acquired any land at Kharsang in Changlang district of Arunachal Pradesh. The petroleum exploration licence for this area is with Oil India Limited.

**Transfer Policy in Bengal Chemicals and  
Pharmaceuticals Ltd.**

551. PROF. SOURENDRA BHAT-TACHARJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that the Bengal Chemicals and Pharmaceuticals Limited, Calcutta has no definite policy for transfer of staff and officers from one station to another;

(b) whether the company is issuing transfer orders even to those who have either crossed the age of 50 or have only two or three years of service period left;

(c) whether the company has also issued orders of transfers for those staff members whose wives are Central Government employees and have been stationed at the same stations; and

(d) if so, the details thereof and what action is proposed to be taken to restrict such transfers?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PRAKASH): (a) to (d) The requisite information is being collected and will be laid on the Table of the House.

**Complaints of power thefts received by  
U. P. State Electricity Board**

552. PROF. SOURENDRA BHAT-TACHARJEE: Will the Minister of ENERGY be pleased to state:

(a) whether Government have received a large number of complaints including ones from Members of Parliament against the failure of the U. P. State Electricity Board to check the increasing rate of power thefts and non-realisation of electricity dues from various classes of consumers;

(b) whether the U. P. State Electricity Board, despite repeated instructions from the Central Government has failed to take action against those who were found guilty of committing power thefts; and

(c) if so, what are the details thereof and what further action the Central Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKNE): (a) to (c) The information is being collected and will be laid on the Table of the House.

**Lack of funds for Kamman Hydel Project  
in Darjeeling**

553. SHRI RATNA BAHADUR RAI: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that the Kamman Hydel Project in Darjeeling (West Bengal) is not getting adequate funds for its timely-completion;

(b) if so, what steps Government propose to take in the matter; and